



# The Bihar Gazette

## EXTRA ORDINARY

### PUBLISHED BY AUTHORITY

**31 Vaisakha 1946(S)**

**(NO.PATNA 465) PATNA, TUESDAY, 21<sup>ST</sup> MAY 2024**

**PATNA HIGH COURT**

**NOTIFICATION**

**20<sup>th</sup> May 2024**

**Addenda and Corrigenda to Criminal Court Rules of the High Court of  
Judicature at Patna (Volume-I)**

**C.S. (Criminal) No. – 102**

No. (XLIXD-01-2023)-429 (R)/A.D. (Rules)--Rules Department – Note-1 as  
hereinbelow is inserted below Rule-8 and above Rule-9 of the Criminal Court Rules of  
the High Court of Judicature at Patna :

“Note-1 - Wherever in these Rules the words ‘signature’/ ‘signed’  
appear, a judgment or an order or an administrative order duly  
signed digitally using digital/electronic signature by an authority or  
authorities shall have the same force and effect as were earlier  
signed manually.”

By order of the Court,  
Pradeep Kumar Malik,  
Registrar General.

**PUBLISHED AND PRINTED BY THE SUPERINTENDENT,  
BIHAR SECRETARIAT PRESS, PATNA,  
BIHAR GAZETTE (EXTRA) 465—571+10  
Website:<http://egazette.bih.nic.in>**

(42145-42195)  
Memo No. \_\_\_\_\_/AD (Rules) Dated, the 20<sup>th</sup> May, 2024

Copy forwarded to the :-

1. Secretary General, Supreme Court of India, New Delhi
2. Principal Secretary to Govt. Of Bihar, Home Deptt., Patna
3. Principal Secretary to Govt. Of Bihar, Law Deptt., Patna
4. Director General of Police, Bihar, Patna
5. I.G. (Prison) and Director, Correctional Services, Bihar, Patna
6. Director, Public Prosecution, Bihar, Patna
7. Director, Bihar Judicial Academy, Patna
8. Advocate General, Bihar, Patna
9. Additional Solicitor General, Patna High Court, Patna
10. Member-Secretary, BSLSA, Patna
11. Secretary, Bar Association, Patna
12. Secretary, Advocate Association, Patna
13. Secretary, Lawyers' Association, Patna
14. Chairman, Bar Council of Bihar, Patna to forward this letter to all the Bar Associations of the State.
15. All District & Sessions Judge, with regard to circulate this notification amongst all the Judicial Officers working in their respective Judgeships.

For information and necessary action.

  
Registrar General

(42196-42233)

Memo No.           /AD (Rules) Dated, the 20<sup>th</sup> May, 2024.

Copy forwarded to the :-

1. All Officers of the Court.
2. The Registrar -cum- P.P.S. to the Hon'ble the Chief Justice;
3. The Joint Registrar-cum-Additional P.P.S.s/ D.R.-cum-Senior Secretaries/ Assistant Registrar-cum-Secretaries attached to Hon'ble Judges of the Court for placing the same before their Lordships' for kind information;
4. Joint Registrar I/c, Civil Matters Pending; J.R. I/c, Criminal Appeal; J.R. I/c, Criminal and Civil Disposal; J.R. I/c Purchase, Stationery and Library; Joint Registrar I/c, Criminal Departments except Criminal Appeal; J.R.-cum-D.R. I/c, Criminal (Miscellaneous), Original & Election Deptt., M.J.C., M.A.; D.R. I/c, Criminal (Miscellaneous) Quashing; Section Officers I/c A.D(Appointment); A.D. (Miscellaneous); Vigilance Cell; *Computer Cell*.
5. Deputy Registrar (IT) (—) for kind information please.

  
Registrar General

(—) To upload it on the official website.